



Court of Sh G. N. Pandey Acmm Delhi R/R

Ex P. 11/11

ACMM C 240120241452003

DELHI  
3/4/10

IN THE COURT OF LD. ACMM, TIS HAZARI, DELHI.  
COMPANY CASE NO. OF 2003. (926)

The Registrar of Companies,  
NCT of Delhi & Haryana  
2<sup>nd</sup> Floor, Paryavaran Bhawan,  
B Block, CGO Complex, Lodhi Road,  
NEW DELHI.

926/03 45/3/10  
8-10-03 4-1-10 CC

versus

.....COMPLAINANT.

1.M/S ABHI NANDAN TRADERS LTD. 13/358, GEETA COLONY, DELHI.  
2.SHASHI BAJAJ  
3.NAIB SINGH

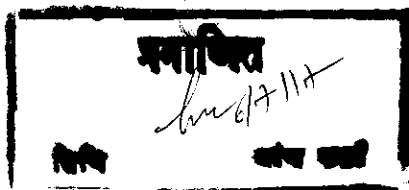
-DO-

4.INDER MOHAN VERMA

B-16, AMRIT SOCIETY, ROSHNI  
APARTMENTS, DELHI - 11.  
B4-48, POOR-VI, SHALIMAR BAGH  
DELHI.

..... ACCUSED.

COMPLAINT UNDER SECTION 159/162 OF THE COMPANIES ACT, 1956



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ROC Vs. Abhinandan Traders Ltd.

13.10.2009

Present: CP for ROC.

Accused Shashi Bajaj with Ld. Counsel.

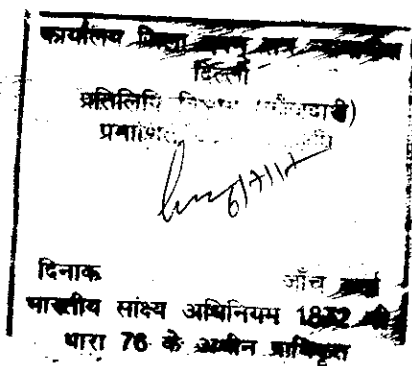
Accused Inder Mohan absent. He is exempted on application for today only.

Accused Naib Singh is absent.

Process u/s. 83 Cr.PC against accused Naib Singh received unexecuted. Process server is not appearing in this case who executed process u/s. 82 Cr.PC against accused Naib Singh but in other cases listed today accused Naib Singh was declared PO. Hence, he is declared PO in this case also.

Put up for further proceedings on 7.1.2010.

(SANJAY BANSAL)  
ACMM-02/NORTH/DELHI  
13.10.2009



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